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## Survey of Incidence of Leprcuy

## SHRI V. GOPALSAMY: 1624. SHRI G. LAKSHMANAN:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whethe? Government have conducted any survey recently regarding the incidence of leprosy in the country; and
- (b) if so, what are the details of the programmes formulated by Government for the eradication of the disease and what relief has been extended to leprosy patients during the last three years?

THE MINISTER GF STATE IN THE MINISTRY GF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) Government hava not conducted any such survey on All India basis, but ais a part of the National Leprosy Control Programme surveys are conducted by various centres located in the affected districts as a part of their normal activities.

(b) The Government of India launched the National Leprosy Control Programme in 1955 for the control of the disease. The methods adopted will ultimately lead to its eradication. Under the programme the following institution-, have been established so far:

Leprosy Control Units	375
Upgraded Leprosy Units	147
Survey Education and	
Treatment Centres	5970
Urban Leprosy Centres	411
Temporary Hospitalisation	
Wards	165
Re-constructive Surgery	
Units	64
Training Centres	41

Government of India have also established 3 Central/Regional Institutes for Research and Training.

Early detection and regular treatment of patients through outdoor and

indoor services is the main principle of leprosy control at present. Voluntary Organisations are also involved in the programme through grants-in-aid schemes to encourage participation. Child contacts of infectious leprosy patients are also given prophylactic treatment.

to Questions

During ths last 3 years a population of 137.9 million has been' covered, 1.16 million additional cases have been detected and 0.96 million cases have been brought under treatment. 0.26 million eases have also been dis- . charged a3 disease arrested/cured during the last 2 years.

## **Amendment to the Delhi Rent Control Act**

## SHRI DAYANAND SAHAYA: SHRI DHRAMCHAND JAIN:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION be pleased to state:

- (a) whether<sup>1</sup> Government propose to amend the Delhi Rent Control Act tc vest the Rent Controller with the power to order recovery of premises for bona'fide requirements of land lords; if so, what are the details in this regard; and
- (b) if the answer to part (a) above be in the negative, what are the rea sons for which Government do not propose to make such a provision in the Act?

THE MINISTER OF WORKS AND HOUSING AMD SUPPLY AND RE-HABILITATION (SHRI STKANDAR BAKHT): (a) No, Sir.

(b) Provision already exists in the Delhi Rent Control Act empowering the Controller to make orders for the recovery of possession of the premises let for residential purposes when it is required bonafido by the landlord for occupation as a residence for himself 01 for any member of his family dependent on hirn; or for any person for whose benefit the premises are held if that landlord or such person has no other reasonably suitable residential accommodation. however,